GOVERNMENT OF INDIA WATER RESOURCES LOK SABHA

UNSTARRED QUESTION NO:3035 ANSWERED ON:30.08.2012 YAMUNA AGREEMENT BETWEEN HARYANA AND RAJASTHAN Kaswan Shri Ram Singh

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government has taken note that the farmers of Churu district in Rajasthan are suffering heavy losses in respect of agriculture crops on account of delay in finalising the Yamuna agreement;
- (b) if so, the reasons for the delay in this regard; and
- (c) the steps taken by the Government for finalising Yamuna agreement between Haryana and Rajasthan?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) & (b) Churu and Jhunjhunu areas of Rajasthan are not receiving Yamuna water as the State of Haryana has not agreed to the mode of conveyance proposed by Rajasthan for carrying its share of allocated Yamuna water from Tajewala. Haryana has proposed that Rajasthan may draw its share of Yamuna water from Mawi through an independent canal constructed to carry Rajasthan's share of water.
- (c) In the fourth meeting of Upper Yamuna Review Committee held in July 2011, Honourable Minister of Water Resources has already suggested to both the States to discuss and settle the issue bilaterally at the earliest taking the help of Central Water Commission, if needed, to find out the most appropriate mode of conveyance of Rajasthan's share of water. They agreed to the suggestion.